

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 37/09 held on 16.12.2008.

The Meeting No. 37/09 of Norms Committee-II was held on 16.12.2008 for the licensing year 2008-2009 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri K.K. Tiwari, AIA	DHI
2.	Shri B.D.Ghosh, Jt.IA	M/o Steel
3.	Sh. S.K. Jain, D.O.	DIPP
4.	Shri A. K. Mishra, Asst IA	M/o Steel
5.	Shri K.K. Funda, AD	DC(SSl)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:49/3/81-ALC2/2008	Party Name:ASIATIC ELECTRONIC INDUSTRIES	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00049/AM09/	RLA File :05/24/040/00390/AM07/	Lic.No/Date:0510188266 04.08.2006	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. Based on the recommendation of the representative of DC(SSl) present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Quantity of import items for export items at S.No. 1 may be allowed with 1% wastage. 2. Quantity of import items for export items at S.No. 2 may be allowed with 5% wastage. R/A may take suitable consequential action accordingly.			

2	Case No.:29/47/80-ALC2/2006	Party Name:KOTAK URJA PVT. LTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/01201/AM07/	RLA File :07/24/040/00709/AM07/	Lic.No/Date:0710049661 18.01.2007	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 20.01.2009.			

3	Case No.:7/51/81-ALC2/2006	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00948/AM07/	RLA File :07/24/040/00793/AM07/	Lic.No/Date:0710050372 28.02.2007	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee decided to refer a copy of the application of the firm to DC(SS1) for examination and comments. The case stands deferred and to be relisted on 20.01.2009.			

4	Case No.:42/48/81-ALC2/2007	Party Name:CABLE CORPORATION OF INDIA LTD	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00532/AM08/	RLA File :03/94/040/00898/AM07/	Lic.No/Date:0310431224 31.05.2007	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. Based on the recommendation of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Words "PVC Insulated, Armoured" may be suffixed with the description of export products from SI. Nos. 1 to 18 & 20. 2. Words "PVC Insulated,Un -armoured" may be suffixed with the description of export product at SI. No. 19. 3. Words "XLPE Insulated, Armoured" may be suffixed with the description of export product at SI. No. 21. 4. Word " Cu" in the description of export product at SI No. 4 may be corrected with word "Aluminium". 5. Quantity of import item at S.No 1 viz.Aluminium Rod/Ingots may be allowed as 22171 Kgs. after taking clue from Engineering Tables 5 and 6. 6. Quantity of import item at S.No 2 viz. CC Copper Wire Rods/Copper Wire Rods may be allowed as 10931 Kgs. after taking clue from Engineering Tables 5 and 6. 7. 5. Quantity of import item No. 3 viz. PVC Resin may be allowed as 23620 Kgs. after taking clue from Engineering Tables 5 and 6. 7. Quantities of import item No. 4 & 5 viz. XLPE Insulation Compound / XLPE Semi-conducting compound may be allowed as 1914 Kgs. & 1372 Kgs. respectively inclusive of 5% wastage. R/A may take suitable consequential action accordingly.			

5	Case No.:38/3/81-ALC2/2008	Party Name:ELEKTROMAG DEVICES PVT.	Meet No/Date:37/81-ALC2/2008	Status:Deffered
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	LTD.,	10.12.2008	and Re-indexed
HQ File :01/81/050/00038/AM09/	RLA File :03/94/040/00316/AM08/	Lic.No/Date:0310434113 27.06.2007	Defer Date:10.12.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. Based on the recommendation of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Net weight of export product may be specified as 2740 Kgs. 2. Quantity of import item namely; Aluminium Coil may be allowed as 464 Kgs. on net to net basis. 3. Quantities of rest of the import items may be allowed as applied for inclusive of 0.5% wastage (approx.). R/A may take suitable consequential action accordingly.			

6	Case No.:128/48/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00618/AM08/	RLA File :06/24/040/00016/AM08/	Lic.No/Date:0610012340 27.09.2007	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 20.01.2009.			

7	Case No.:130/48/81-ALC2/2007	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00620/AM08/	RLA File :31/24/040/00207/AM08/	Lic.No/Date:3110030919 27.09.2007	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee decided to refer a copy of the application of the firm to IA(Chemical), DIPP, under the covering letter from the level of the Chairman(Jt. DG OPH) for examination and comments. Further, a visit to the factory of the firm is scheduled for 09.01.2009 and the case will be decided on the recommendations of the team after their visit and the comments from DIPP. The case stands deferred and to be relisted on 20.01.2009.The case stands deferred and to be relisted on 20.01.2009.			

8	Case No.:165/48/81-ALC2/2007	Party Name:CONTINENTAL DEVICE INDIA LTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00655/AM08/	RLA File :22/21/040/00123/AM08/	Lic.No/Date:2210007223 07.11.2007	Defer Date:10.12.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-

1. The case may be considered as per SION B-149 & B-150 respectively. For item of import No. 4 in SION B-149 the unit of measurement may be taken as ch i.e. 3.5 pounds/1000 nos. of export product.

R/A may take suitable consequential action accordingly.

Note: The matter may be referred to MIT for giving recommendations for amendment in SION No. B-149.

9	Case No.:8/36/81-ALC2/2007	Party Name:POWER GEAR LTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00428/AM08/	RLA File :07/24/040/00564/AM08/	Lic.No/Date:0710054435 13.11.2007	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 20.01.2009.			

10	Case No.:6/40/80-ALC2/2007	Party Name:LANTEC TECHNOLOGIES	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00591/AM08/	RLA File :03/95/040/00822/AM08/	Lic.No/Date:0310450545 16.11.2007	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their letter No. 3(74)2008-TSW(B) dated Nil (copy enclosed). R/A may take suitable consequential action accordingly.			

11	Case No.:19/40/80-ALC2/2007	Party Name:BHARAT BIJLEE LIMITED	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00604/AM08/	RLA File :03/94/040/00889/AM08/	Lic.No/Date:0310451382 23.11.2007	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the reply of the firm has been received and the case is under examination of DHI. The case stands deferred and to be relisted on 20.01.2009.			

12	Case No.:5/2/81-ALC2/2008	Party Name:BHARAT BIJLEE LIMITED	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00699/AM08/	RLA File :03/94/040/00888/AM08/	Lic.No/Date:0310451395 23.11.2007	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the reply of the firm has been received and the case is under examination of DHI. The case stands deferred and to be relisted on 20.01.2009.			

13	Case No.:26/2/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00720/AM08/	RLA File :05/24/040/00676/AM08/	Lic.No/Date:0510212882 03.12.2007	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. Based on the recommendation of the representative of DC(SSl) present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Quantity of import items for export items at S.No. 1 may be allowed with 2% wastage. 2. Quantity of import items for export items at S.No. 2 may be allowed with 5% wastage. R/A may take suitable consequential action accordingly.			

14	Case No.:31/2/81-ALC2/2008	Party Name:AUTONIX AUTO INDUSTRIES PVT.LTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00725/AM08/	RLA File :05/24/040/00750/AM08/	Lic.No/Date:0510214123 28.12.2007	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the reply from the firm is still awaited despite many reminders and therefore decided to issue a final reminder to the firm to expedite the reply. If reply is not received before 15.01.2009 the case will be rejected and no further representation will be entertained. The case stands deferred and to be relisted on 20.01.2009.			

15	Case No.:43/2/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
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HQ File :01/81/050/00737/AM08/	RLA File :05/24/040/00801/AM08/	Lic.No/Date:0510215108 18.01.2008	Defer Date:10.12.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. Based on the recommendation of the representative of DC(SSl) present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Quantity of import items for export items at S.No. 1 may be allowed with 1% wastage and its quantity may be indicated as 3625 Kg. 2. Quantity of import items for export items at S.No. 2 may be allowed with 5% wastage and its quantity may be indicated as 1676 Kg. R/A may take suitable consequential action accordingly.			

16	Case No.:6/2/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00700/AM08/	RLA File :03/94/040/01018/AM08/	Lic.No/Date:0310458721 23.01.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 20.01.2009: - 1. The meaning o/details of ACC.TO WTI-121014R0001 to ACC TO WTI-121014 1R0004 mentioned along with Export Product. If above is a Model number, the details of the same with catalogue and specifications. 2. The difference between item No. 1&2 and 3&4 of export product when the export weight and the manufacturing process is same. 3. Starting fro the technical specifications with weight of the export product Sl. No. 11 of Standard Deficiency Format is relevant here..			

17	Case No.:50/2/81-ALC2/2008	Party Name:GARGI ENTERPRISES,	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00744/AM08/	RLA File :07/24/040/00737/AM08/	Lic.No/Date:0710055589 28.01.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 37/81 held on 16.12.2008. Based on the recommendation of the representative of DC(SSi) present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with 5% wastage.

R/A may take suitable consequential action accordingly.

18	Case No.:42/2/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00736/AM08/	RLA File :05/24/040/00800/AM08/	Lic.No/Date:0510215719 31.01.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 20.01.2009.			

19	Case No.:44/2/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00738/AM08/	RLA File :05/24/040/00814/AM08/	Lic.No/Date:0510215720 31.01.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 20.01.2009.			

20	Case No.:45/2/81-ALC2/2008	Party Name:CONTROL & SWITCHGEAR CO LTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00739/AM08/	RLA File :05/24/040/00838/AM08/	Lic.No/Date:0510215910 06.02.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 20.01.2009: - 1. Use of imported item at S. No. 10, 11 & 12 in the export product. 2. Drawing(marked/highlighted for inputs) in support of calculations for imported item at S. No. 1, 10, 11 & 12.			

21	Case No.:15/9/81-ALC2/2008	Party Name:LAMBDA TELEVENTURE	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00115/AM09/	RLA File :05/24/040/00868/AM08/	Lic.No/Date:0510216256 12.02.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 20.01.2009.			

22	Case No.:10/9/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00110/AM08/	RLA File :03/94/040/01133/AM08/	Lic.No/Date:0310461077 14.02.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 20.01.2009: - 1. Information in respect of item at S.No. 11 of Standard Deficiency Format.			

23	Case No.:51/2/81-ALC2/2008	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00745/AM08/	RLA File :07/24/040/00740/AM08/	Lic.No/Date:0710055878 15.02.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that firm has informed that they have not received the D/L issued by this office. Hence, decided to issue the D/L again. The case stands deferred and to be relisted on 20.01.2009.			

24	Case No.:2/9/81-ALC2/2008	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00102/AM09/	RLA File :07/24/040/00777/AM08/	Lic.No/Date:0710055907 18.02.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The Norms Committee, after deliberating upon the case, decided to ratify			

the norms in respect of the subject advance authorisation, as per written comments of DHI vide their letter No. 3(73)2008-TSW(B) dated Nil (copy enclosed).

R/A may take suitable consequential action accordingly.

25	Case No.: 34/8/81-ALC2/2008	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00099/AM09/	RLA File :07/24/040/00770/AM08/	Lic.No/Date:0710056200 03.03.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the reply of the firm has been received and the same may be referred to DIPP. The case stands deferred and to be relisted on 20.01.2009.			

26	Case No.: 33/8/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00098/AM09/	RLA File :07/24/040/00757/AM08/	Lic.No/Date:0710056217 04.03.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the comments from IA(Chemical), DIPP are still awaited and therefore decided to remind them to expedite the same. Copy of the reply received from the firm may also be referred to DIPP. The case stands deferred and to be relisted on 20.01.2009.			

27	Case No.: 30/8/81-ALC2/2008	Party Name:CONTROL TECHNIQUES INDIA PVT. LIMITED,	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00095/AM09/	RLA File :04/24/040/00392/AM08/	Lic.No/Date:0410094274 05.03.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that RA has failed to furnish the application of the firm despite many reminders. Accordingly it has been decided to issue one final DO reminder from the level of the chairman of NC. The case stands deferred and to be relisted on 20.01.2009.			

28	Case No.: 47/15/81-ALC2/2008	Party Name:CABINET SYSTEMS & CONTROLS PVT. LTD	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00215/AM09/	RLA File :31/24/040/00356/AM08/	Lic.No/Date:3110032959 05.03.2008	Defer Date:10.12.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The Norms Committee observed that the firm failed to furnish the reply inspite of several reminders and after deliberating upon the case, decided to issue final reminder to the firm. It may also be noted that if the reply is not received before 15.01.2009, the licence of the firm will be cancelled and ECA proceedings will be initiated against the firm. The case stands deferred and to be relisted on 20.01.2009.

29	Case No.:31/8/81-ALC2/2008	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00096/AM09/	RLA File :07/24/040/00767/AM08/	Lic.No/Date:0710056291 07.03.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The Norms Committee observed that the firm failed to furnish the reply inspite of several reminders and after deliberating upon the case, decided to issue final reminder to the firm. It may also be noted that if the reply is not received before 15.01.2009, the licence of the firm will be cancelled and ECA proceedings will be initiated against the firm. The case stands deferred and to be relisted on 20.01.2009.			

30	Case No.:55/15/81-ALC2/2008	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00223/AM09/	RLA File :03/95/040/01215/AM08/	Lic.No/Date:0310465214 17.03.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that this case has already been approved by NC in its meeting dated 15.07.2008. Hence decided to withdraw the case.			

31	Case No.:9/9/81-ALC2/2008	Party Name:CONTROL AUTOMATION PROJECTS PVT LTD,	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00109/AM09/	RLA File :03/94/040/01297/AM08/	Lic.No/Date:0310465203 17.03.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the licence has already been issued by RA on net to net basis. Hence decided to withdraw the case.			

32	Case No.:76/15/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
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HQ File :01/81/050/00244/AM09/	RLA File :07/24/040/00748/AM08/	Lic.No/Date:0710056482 19.03.2008	Defer Date:10.12.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 20.01.2009.			

33	Case No.:19/8/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00084/AM09/	RLA File :07/24/040/00861/AM08/	Lic.No/Date:0710056584 25.03.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The Norms Committee observed that the firm failed to furnish the reply inspite of several reminders and after deliberating upon the case, decided to reject the request of the firm in respect of the subject Advance Authorisation. RA is also advised to initiate ECA proceedings against the firm. R/A may take suitable consequential action accordingly.			

34	Case No.:56/15/81-ALC2/2008	Party Name:FLUIDTHERM TECHNOLOGY P LTD	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00224/AM09/	RLA File :04/24/040/00406/AM08/	Lic.No/Date:0410094748 25.03.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 20.01.2009.			

35	Case No.:57/15/81-ALC2/2008	Party Name:FLUIDTHERM TECHNOLOGY P LTD	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00225/AM09/	RLA File :04/24/040/00407/AM08/	Lic.No/Date:0410094742 25.03.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 20.01.2009.			

36	Case No.:45/15/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:37/81-ALC2/2008	Status:Deffered
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		10.12.2008	and Re-indexed
HQ File :01/81/050/00213/AM09/	RLA File :07/24/040/00815/AM08/	Lic.No/Date:0710056594 26.03.2008	Defer Date:10.12.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 20.01.2009.			

37	Case No.:1/3/81-ALC2/2008	Party Name:STURDY INDUSTRIES LTD.,	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00001/AM09/	RLA File :22/24/040/00068/AM08/	Lic.No/Date:2210007637 27.03.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. Based on the recommendation of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Words "4 MM thick – 0.6 MM Al. Sheet, width 1220 MM" may be suffixed with the description of export product. 2. Net weight of export product may be specified as 109.956 MT. 3. Words "0.6 MM thick" may be suffixed with the description of import item at S.No.1 and quantity of this item may be allowed as 65.138 MT inclusive of 3% wastage. 4. Quantity of import items at S.No.2, 3 & 4 may be allowed as 38.532 MT, 1.886 MT & 1.517 MT respectively inclusive of wastage of 5%. R/A may take suitable consequential action accordingly.			

38	Case No.:71/15/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00239/AM09/	RLA File :07/24/040/00878/AM08/	Lic.No/Date:0710056805 04.04.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 20.01.2009.			

39	Case No.:38/15/81-ALC2/2008	Party Name:NAMO ALLOYS PLTD.	Meet No/Date:37/81-ALC2/2008	Status:Deferred
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		10.12.2008	and Re-indexed
HQ File :01/81/050/00206/AM09/	RLA File :05/24/040/00962/AM08/	Lic.No/Date:0510219169 09.04.2008	Defer Date:10.12.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 20.01.2009.			

40	Case No.:70/15/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00238/AM09/	RLA File :07/24/040/00857/AM08/	Lic.No/Date:0710056842 09.04.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 20.01.2009.			

41	Case No.:16/15/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00184/AM09/	RLA File :07/24/040/00028/AM09/	Lic.No/Date:0710057312 08.05.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 20.01.2009.			

42	Case No.:13/9/81-ALC2/2008	Party Name:TATA PRECISION INDUSTRIES (INDIA) LTD.,	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00113/AM09/	RLA File :11/24/040/00070/AM08/	Lic.No/Date:1110017229 21.05.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their I.D. No. 15-32/2008-IP dated 13.10.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

43	Case No.:40/15/81-ALC2/2008	Party Name:SPACEAGE SWITCHGEARS LIMITED	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00208/AM09/	RLA File :05/24/040/00114/AM09/	Lic.No/Date:0510220939	Defer

26.05.2008

Date:10.12.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The representatives of the firm appeared for PH on 17.12.2008 and as per the directions of the representative of DHI certain information have asked, which was noted by the representatives of the firm during the PH. The case stands deferred and to be relisted on 20.01.2009.

44	Case No.:18/15/81-ALC2/2008	Party Name:GARGI ENTERPRISES,	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00186/AM09/	RLA File :07/24/040/00090/AM09/	Lic.No/Date:0710057645 29.05.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DC(SSl) vide their U.O. No. 30(200)/2008-ME dated15-32/2008-IP dated 24.11.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

45	Case No.:51/15/81-ALC2/2008	Party Name:NYPRO FORBES PRODUCTS PVT LTD.,	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00219/AM09/	RLA File :04/24/040/00043/AM09/	Lic.No/Date:0410096234 04.06.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the reply of the firm has been received and the same may be referred to DIPP. The case stands deferred and to be relisted on 20.01.2009.			

46	Case No.:69/15/81-ALC2/2008	Party Name:NOKIA SIEMENS NETWORKS INDIA PVT. LTD.,	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00237/AM09/	RLA File :02/24/040/00004/AM09/	Lic.No/Date:0210113297 04.06.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 20.01.2009.			

47	Case No.:77/15/81-ALC2/2008	Party Name:BLOOMENERGY INDIA PRIVATE LIMITED,	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
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HQ File :01/81/050/00245/AM09/	RLA File :07/21/040/00267/AM09/	Lic.No/Date:0710057903 13.06.2008	Defer Date:10.12.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 37/81 held on 16.12.2008. RA has informed that the firm has surrendered the licence. Accordingly, the committee decided to close the case on the part of NC.			

48	Case No.:1/15/81-ALC2/2008	Party Name:UD ENERGY SYSTEMS PRIVATE LIMITED,	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00169/AM09/	RLA File :02/24/040/00050/AM09/	Lic.No/Date:0210113992 23.06.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 37/81 held on 16.12.2008. The committee decided to refer a copy of the application of the firm to DHI for examination and comments. The case stands deferred and to be relisted on 20.01.2008.			

49	Case No.:2/15/81-ALC2/2008	Party Name:UD ENERGY SYSTEMS PRIVATE LIMITED,	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00170/AM09/	RLA File :02/24/040/00052/AM09/	Lic.No/Date:0210114004 23.06.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 37/81 held on 16.12.2008. The committee decided to refer a copy of the application of the firm to DHI for examination and comments. The case stands deferred and to be relisted on 20.01.2008.			

50	Case No.:4/15/81-ALC2/2008	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00172/AM09/	RLA File :31/24/040/00077/AM09/	Lic.No/Date:3110034124 23.06.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 37/81 held on 16.12.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their letter No. 3(6)/08-TSW(B) dated 06/12/2008. (copy enclosed). R/A may take suitable consequential action accordingly.			

51	Case No.:6/15/81-ALC2/2008	Party Name:DYNAM ELECTRO CONTROLS,	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00174/AM09/	RLA File :07/21/040/00301/AM09/	Lic.No/Date:0710058064 23.06.2008	Defer Date:10.12.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 37/81 held on 16.12.2008. The committee observed that RA has failed to furnish the hard copy of the application of the firm. It is presumed that ratification of the said authorisation is not required and decided to withdraw the case from agenda and inform RA accordingly.

RA may be informed accordingly.

52	Case No.:5/15/81-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00173/AM09/	RLA File :03/95/040/00263/AM09/	Lic.No/Date:0310476175 24.06.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 37/81 held on 16.12.2008. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 20.01.2009.			

53	Case No.:7/15/81-ALC2/2008	Party Name:ESSAE ELECTRONICS PVT LTD.,	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00175/AM09/	RLA File :07/24/040/00115/AM09/	Lic.No/Date:0710058089 24.06.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 37/81 held on 16.12.2008. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 20.01.2009.			

54	Case No.:8/15/81-ALC2/2008	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00176/AM09/	RLA File :31/24/040/00086/AM09/	Lic.No/Date:3110034158 24.06.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 37/81 held on 16.12.2008. The committee decided to refer a copy of the application of the firm to IA(Chemical), DIPP, under the covering letter from the level of the Chairman(Jt. DG OPH) for examination and comments. Further, a visit to the factory of the firm is scheduled for 09.01.2009 and the case will be decided on the recommendations of the team after their visit and the comments from DIPP. The case stands deferred and to be relisted on 20.01.2009.The case stands deferred and to be relisted on 20.01.2009.			

55	Case No.:11/15/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00179/AM09/	RLA File :03/95/040/00273/AM09/	Lic.No/Date:0310476562 26.06.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per written comments of MIT vide their U.O. No. 17(38)/2008-IPHW dated 04.11.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

56	Case No.:58/15/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00226/AM09/	RLA File :03/95/040/00272/AM09/	Lic.No/Date:0310476577 26.06.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per written comments of MIT vide their U.O. No. 17(39)/2008-IPHW dated 04.11.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

57	Case No.:59/15/81-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00227/AM09/	RLA File :05/24/040/00207/AM09/	Lic.No/Date:0510222981 27.06.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per written comments of MIT vide their U.O. No. 17(56)/2008-IPHW dated 14.11.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

58	Case No.:60/15/81-ALC2/2008	Party Name:BHARAT UDYOG	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00228/AM09/	RLA File :18/24/040/00001/AM09/	Lic.No/Date:1810002271	Defer

27.06.2008

Date:10.12.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 20.01.2009.

59	Case No.: 61/15/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00229/AM09/	RLA File :07/24/040/00099/AM09/	Lic.No/Date:0710058177 27.06.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 20.01.2009.			

60	Case No.: 62/15/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00230/AM09/	RLA File :07/24/040/00141/AM09/	Lic.No/Date:0710058186 27.06.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that application of the firm had not been received by this office despite reminder. The committee, therefore, decided to issue final reminder to Regional Authority for expediting the required application otherwise it will be presumed that the ratification of the said licence is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 20.01.2009.			

61	Case No.: 63/15/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00231/AM09/	RLA File :07/24/040/00146/AM09/	Lic.No/Date:0710058235 30.06.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that application of the firm had not been received by this office despite reminder. The committee, therefore, decided to issue final reminder to Regional Authority for expediting the required application otherwise it will be presumed that the ratification of the said licence is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 20.01.2009.			

62	Case No.: 64/15/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00232/AM09/	RLA File :07/24/040/00147/AM09/	Lic.No/Date:0710058236 30.06.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that application of the firm had not been received by this office despite reminder. The committee, therefore, decided to issue final reminder to Regional Authority for expediting the required application otherwise it will be presumed that the ratification of the said licence is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 20.01.2009.			

63	Case No.:65/15/81-ALC2/2008	Party Name:GOOD STAR POWER COMPONENTS PVT.LTD,	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00233/AM09/	RLA File :07/24/040/00148/AM09/	Lic.No/Date:0710058253 01.07.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 20.01.2009.			

64	Case No.:67/15/81-ALC2/2008	Party Name:LOTUS POWERGEAR PLTD.,	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00235/AM09/	RLA File :07/24/040/00156/AM09/	Lic.No/Date:0710058279 02.07.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that application of the firm had not been received by this office despite reminder. The committee, therefore, decided to issue final reminder to Regional Authority for expediting the required application otherwise it will be presumed that the ratification of the said licence is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 20.01.2009.			

65	Case No.:68/15/81-ALC2/2008	Party Name:NILMAC PACKAGING INDUSTRIES LIMITED	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00236/AM09/	RLA File :03/95/040/00162/AM09/	Lic.No/Date:0310477071 02.07.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 20.01.2009.			

66	Case No.:17/29/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00434/AM09/	RLA File :61/24/040/00039/AM09/	Lic.No/Date:6110000219 22.09.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee decided to refer a copy of the application of the firm to DHI for examination and comments. The case stands deferred and to be relisted on 20.01.2008.			

67	Case No.:3/29/81-ALC2/2008	Party Name:PSL LTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00420/AM09/	RLA File :03/95/040/00545/AM09/	Lic.No/Date:0310487951 26.09.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee decided to refer a copy of the application of the firm to DHI for examination and comments. The case stands deferred and to be relisted on 20.01.2008.			

68	Case No.:4/29/81-ALC2/2008	Party Name:SUNLAND METAL RECYCLING INDUSTRIES	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00421/AM09/	RLA File :03/95/040/00087/AM09/	Lic.No/Date:0310487963 26.09.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. On the recommendation of the representative of DC(SSi) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 20.01.2009: - 1. Process of manufacturing. 2. Justification for wastage claimed.			

69	Case No.:1/29/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00418/AM09/	RLA File :07/24/040/00358/AM09/	Lic.No/Date:0710060191 29.09.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 20.01.2009.			

70	Case No.: 10/29/81-ALC2/2008	Party Name:TRIVENI BIALETTI INDUSTRIES PVT. LTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00427/AM09/	RLA File :03/95/040/00581/AM09/	Lic.No/Date:0310488215 29.09.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 20.01.2009: - 1. Information in respect of item at S.No. 3, 5 & 11(a) of Standard Deficiency Format.			

71	Case No.: 2/29/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00419/AM09/	RLA File :07/24/040/00359/AM09/	Lic.No/Date:0710060192 29.09.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 20.01.2009.			

72	Case No.: 5/29/81-ALC2/2008	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00422/AM09/	RLA File :05/24/040/00350/AM09/	Lic.No/Date:0510228478 29.09.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.01.2009.			

73	Case No.: 6/29/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00423/AM09/	RLA File :05/24/040/00416/AM09/	Lic.No/Date:0510228482 29.09.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. On the recommendation of the representative of DIPP present in the			

meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 20.01.2009: -

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet
2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
3. Total requirement of each raw material, export product wise, in a tabular form

74	Case No.: 7/29/81-ALC2/2008	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00424/AM09/	RLA File :08/24/040/00141/AM09/	Lic.No/Date:0810075047 29.09.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee decided to refer a copy of the application of the firm to DHI for examination and comments. The case stands deferred and to be relisted on 20.01.2008.			

75	Case No.: 11/29/81-ALC2/2008	Party Name:SUNLAND METAL RECYCLING INDUSTRIES	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00428/AM09/	RLA File :03/95/040/01207/AM08/	Lic.No/Date:0310488359 30.09.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.01.2009.			

76	Case No.: 12/29/81-ALC2/2008	Party Name:SIEPMANNS CARD SYSTEMS PVT.LTD.,	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00429/AM09/	RLA File :03/95/040/00580/AM09/	Lic.No/Date:0310488476 30.09.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 20.01.2009.			

77	Case No.: 13/29/81-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00430/AM09/	RLA File :34/24/040/00106/AM09/	Lic.No/Date:3410022444	Defer

30.09.2008

Date:10.12.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 20.01.2009.

78	Case No.:8/29/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00425/AM09/	RLA File :05/24/040/00384/AM09/	Lic.No/Date:0510228611 30.09.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 20.01.2009: - 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form			

79	Case No.:9/29/81-ALC2/2008	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00426/AM09/	RLA File :05/24/040/00404/AM09/	Lic.No/Date:0510228614 30.09.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 20.01.2009: - 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form			

80	Case No.:14/29/81-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:37/81-ALC2/2008	Status:Deffered
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		10.12.2008	and Re-indexed
HQ File :01/81/050/00431/AM09/	RLA File :05/24/040/00422/AM09/	Lic.No/Date:0510228699 01.10.2008	Defer Date:10.12.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the case is under examination of M/o Steel and decided to re-list the case on 20.01.2009.			

81	Case No.:15/29/81-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00432/AM09/	RLA File :05/24/040/00423/AM09/	Lic.No/Date:0510228700 01.10.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the case is under examination of M/o Steel and decided to re-list the case on 20.01.2009.			

82	Case No.:16/29/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00433/AM09/	RLA File :05/24/040/00174/AM09/	Lic.No/Date:0510228822 03.10.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their I.D. No. 15-06/2008-IP dated 14.10.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

83	Case No.:23/29/81-ALC2/2008	Party Name:RPG CABLES LIMITED,	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00440/AM09/	RLA File :03/95/040/00450/AM09/	Lic.No/Date:0310488812 03.10.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. Based on the recommendation of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-			

1. Quantity of import item at Sl.No.1 i.e. Aluminium Wire Rod EC Grade may be allowed as applied for i.e. 3.236 MT inclusive of 0.5% wastage.
2. Quantity of import item at Sl.No.2 i.e. XLPE Semiconducting Compound may be allowed as 0.529 MT.
3. Quantity of import item at Sl.No.3 ie. XLPE Insulation Compound may be allowed as applied for i.e. 3.959 MT.
4. Quantity of import item at Sl.No.4 i.e. Copper Tape may be allowed as 0.213 MT inclusive of 0.5% wastage as applied for.

R/A may take suitable consequential action accordingly.

84	Case No.:24/29/81-ALC2/2008	Party Name:RPG CABLES LIMITED,	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00441/AM09/	RLA File :03/95/040/00387/AM09/	Lic.No/Date:0310488826 03.10.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. Based on the recommendation of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Description of export product at S.No.1 may be modified as "3C x 95 sq.mm + 1C x 50 sq.mm, Aluminium Conductor, XLPE Insulated, 22 KV Aerial Bunched Cable". 2. Description of export product at S.No.2 may be modified as "3C x 150 sq.mm + 1C x 50 sq.mm, Aluminium Conductor, XLPE Insulated, 22 KV Aerial Bunched Cable". 3. Quantity of import item at Sl.No.1 i.e. Aluminium Wire Rod EC Grade may be allowed as applied for i.e. 10.437 MT inclusive of 0.5% wastage. 4. Quantity of import item at Sl.No.2 i.e. XLPE Semiconducting Compound may be allowed as 0.865 MT. 5. Quantity of import item at Sl.No.3 i.e. XLPE Stripable Semiconducting Compound may be allowed as 2.476 MT 6. Quantity of import item at Sl.No.4 ie. XLPE Insulation Compound may be allowed as 11.312 MT. 7. Quantity of import item at Sl.No.5 i.e. Copper Tape may be allowed as 1.16 MT inclusive of 0.5% wastage as applied for. R/A may take suitable consequential action accordingly.			

85	Case No.:18/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:37/81-ALC2/2008	Status:Deffered
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		10.12.2008	and Re-indexed
HQ File :01/81/050/00435/AM09/	RLA File :04/24/040/00331/AM08/	Lic.No/Date:0410099017 06.10.2008	Defer Date:10.12.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 20.01.2009: - 1. Starting from the specifications of export product Sl. No. 11, 5, 10 of SDF in respect of inputs at S. No. 3 to 7, 15 to 17, 22 to 24, 35, 56 57 of import list. Proper description, function and calculations of the quantity sought for these inputs.			

86	Case No.:19/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00436/AM09/	RLA File :04/24/040/00298/AM08/	Lic.No/Date:0410099018 06.10.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 20.01.2009: - 1.Starting from the specifications of export product Sl. No. 11, 5, 10 of SDF in respect of inputs at S. No. 3, 4, 9 to 11, 14, 16 21 of import list. Proper description, function and calculations of the quantity sought for these inputs. 2. Clarification of import and export of SF6 Gas cylinders.			

87	Case No.:20/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00437/AM09/	RLA File :04/24/040/00420/AM08/	Lic.No/Date:0410099019 06.10.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 20.01.2009: -			

1. Starting from the specifications of export product Sl. No. 11, 5, 10 of SDF in respect of inputs at S. No. 3 to 7, 15 to 17, 22 to 24, 35, 56 57 of import list. Proper description, function and calculations of the quantity sought for these inputs.

88	Case No.:21/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00438/AM09/	RLA File :35/24/040/00017/AM09/	Lic.No/Date:3510024822 06.10.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. It was further decided at the instance of Chairman to request M/o Mines to provide their technical inputs for fixation of norms for Copper Anode. It is further observed that firm have taken more than 50 licenses in last one year and value of most of the licenses is between 90 to 99 Crores. A report in the matter may also be called from RA. The case stands deferred and to be relisted on 20.01.2009.			

89	Case No.:27/29/81-ALC2/2008	Party Name:TRIVENI BIALETTI INDUSTRIES PVT. LTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00444/AM09/	RLA File :03/95/040/00612/AM09/	Lic.No/Date:0310489119 06.10.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.01.2009.			

90	Case No.:22/29/81-ALC2/2008	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00439/AM09/	RLA File :07/24/040/00365/AM09/	Lic.No/Date:0710060300 07.10.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the case is under examination of DHI and decided to re-list the case on 20.01.2009.			

91	Case No.:25/29/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00442/AM09/	RLA File :07/24/040/00372/AM09/	Lic.No/Date:0710060318 07.10.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that application sent to DIPP under the said			

authorisation is for some other authorisation. Hence it has been decided to forward the correct application of the firm to DIPP. The case stands deferred and to be relisted on 20.01.2009.

92	Case No.: 38/29/81-ALC2/2008	Party Name:NATIONAL LAMINATION INDUSTRIES	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00455/AM09/	RLA File :03/95/040/00624/AM09/	Lic.No/Date:0310489338 07.10.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee decided to refer a copy of the application of the firm to M/o Steel for examination and comments. The case stands deferred and to be relisted on 20.01.2009.			

93	Case No.: 26/29/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00443/AM09/	RLA File :05/24/040/00175/AM09/	Lic.No/Date:0510228993 08.10.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 20.01.2009.			

94	Case No.: 28/29/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00445/AM09/	RLA File :34/24/040/00120/AM09/	Lic.No/Date:3410022486 08.10.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.01.2009.			

95	Case No.: 29/29/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00446/AM09/	RLA File :09/24/040/00273/AM09/	Lic.No/Date:0910035596 08.10.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee decided to refer a copy of the application of the firm to DHI for examination and comments. The case stands deferred and to be relisted on 20.01.2009.			

96	Case No.:39/29/81-ALC2/2008	Party Name:ISOVOLTA (INDIA) PVT. LTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00456/AM09/	RLA File :03/94/040/00318/AM09/	Lic.No/Date:0310489565 08.10.2008	Defer Date:10.12.2008
	Decision The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. Based on the recommendation of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for inclusive of 5% wastage. R/A may take suitable consequential action accordingly.			

97	Case No.:30/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00447/AM09/	RLA File :35/24/040/00018/AM09/	Lic.No/Date:3510024830 10.10.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. It was further decided at the instance of Chairman to request M/o Mines to provide their technical inputs for fixation of norms for Copper Anode. It is further observed that firm have taken more than 50 licenses in last one year and value of most of the licenses is between 90 to 99 Crores. A report in the matter may also be called from RA. The case stands deferred and to be relisted on 20.01.2009.			

98	Case No.:31/29/81-ALC2/2008	Party Name:PRAGATHI CONTROLS,	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00448/AM09/	RLA File :07/24/040/00383/AM09/	Lic.No/Date:0710060330 10.10.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.01.2009.			

99	Case No.:32/29/81-ALC2/2008	Party Name:SAMRAKSHANA ELECTRICALS LTD	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00449/AM09/	RLA File :09/24/040/00239/AM09/	Lic.No/Date:0910035604 10.10.2008	Defer Date:10.12.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. Based on the recommendation of the representative of DHI present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per SION C-325 & C-334.

R/A may take suitable consequential action accordingly.

100	Case No.: 33/29/81-ALC2/2008	Party Name:PRAGATHI CONTROLS,	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00450/AM09/	RLA File :07/24/040/00380/AM09/	Lic.No/Date:0710060371 10.10.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.01.2009.			

101	Case No.: 34/29/81-ALC2/2008	Party Name:PRAGATHI CONTROLS,	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00451/AM09/	RLA File :07/24/040/00381/AM09/	Lic.No/Date:0710060375 10.10.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.01.2009.			

102	Case No.: 35/29/81-ALC2/2008	Party Name:SPACEAGE SWITCHGEARS LIMITED	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00452/AM09/	RLA File :05/24/040/00417/AM09/	Lic.No/Date:0510229093 10.10.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 20.01.2009.			

103	Case No.:36/29/81-ALC2/2008	Party Name:MERCURY CONTAINERS PVT. LTD.,	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00453/AM09/	RLA File :06/24/040/00035/AM09/	Lic.No/Date:0610014384 10.10.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. Based on the recommendation of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per SION C-1806. The word 'Unprinted/ unlacquered' may also be prefixed with the description of the import item. R/A may take suitable consequential action accordingly.			

104	Case No.:37/29/81-ALC2/2008	Party Name:MERCURY CONTAINERS PVT. LTD.,	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00454/AM09/	RLA File :06/24/040/00036/AM09/	Lic.No/Date:0610014385 10.10.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. Based on the recommendation of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per SION C-1806. R/A may take suitable consequential action accordingly.			

105	Case No.:40/29/81-ALC2/2008	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00457/AM09/	RLA File :03/95/040/00633/AM09/	Lic.No/Date:0310489958 13.10.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.01.2009.			

106	Case No.:41/29/81-ALC2/2008	Party Name:JSW STEEL LIMITED	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed

HQ File :01/81/050/00458/AM09/	RLA File :03/94/040/00476/AM09/	Lic.No/Date:0310490039 13.10.2008	Defer Date:10.12.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.01.2009.			

107	Case No.:42/29/81-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:37/81-ALC2/2008 10.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00459/AM09/	RLA File :31/24/040/00185/AM09/	Lic.No/Date:3110035743 13.10.2008	Defer Date:10.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.01.2009.			

PART –A -DEFFER

S.No 77

Case No.A -235	M/s Pearl Insulations Pvt.Ltd. Bangalore
Meeting No.37/81	F.No.01/81/162/899/AM08/DES-II
Dated: 10-12-2008	Advance Licence No 0710054359 dt 05-11-2007
	RLA F.No.07/24/40/560/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their letter No. 3(73)2008-TSW(B) dated Nil (copy enclosed).

R/A may take suitable consequential action accordingly.

S.No 78

Case No.A - 281	M/s Salzer Electronics Ltd.Coimbatore
Meeting No.37/81	F.No.01/81/162/1052/AM08/DES-II

Dated: 10-12-2008	Advance Licence No 3210036530 dt 29-10-2007
	RLA F.No. 32/24/40/47/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 20.01.2009.

S.No.79

Case No.A -8	M/s K.S.Instruments Pvt.Ltd.Bangalore
Meeting No.37/81	F.No.01/80/162/802/AM08/DES-I/DES-II
Dated: 10-12-2008	Advance Licence No 0710053793 dt. 12-10-2007
	RLA F.No.07/24/40/492/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. Based on the recommendation of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for inclusive of 5% wastage.

R/A may take suitable consequential action accordingly.

PART –AR-DEFFER

S.No.39

Case No. AR- 10	M/S Havells India Ltd.New Delhi.
Meeting No.37/81	F.No.01/80/50/1388/AM08/DES-I/DES-II
Dated: 10-12-2008	Advance Licence No 0510175498 dt. 31-10-2006
	RLA No.05/24/40/00034/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 20.01.2009.

PART –C- DEFFER

S.No.45

Case No. C-11	M/S Vijai Electricals Ltd..
Meeting No.37/81	F.No.01/81/162/1052/AM08/DES-II
Dated: 10-12-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee observed that a visit to the factory of the firm is scheduled for 16.01.2009 and the case will be decided on the recommendations of the team after their The case stands deferred and to be relisted on 20.01.2009.

S.No.46

Case No. C - 5	M/s Suzlon Generators Pvt.Ltd. Pune
Meeting No.37/81	F.No.01/81/162/1063/AM08/DES-II

Meeting 10-12-2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008. The committee decided to refer a copy of the application of the firm to IA(Chem), DIPP, under the covering letter from the level of the Chairman(Jt. DG OPH) for examination and comments. Further, a visit to the factory of the firm is scheduled for 09.01.2009 and the case will be decided on the recommendations of the team after their visit and the comments from DIPP. The case stands deferred and to be relisted on 20.01.2009. The case stands deferred and to be relisted on 20.01.2009.

S.No.47

Case No. C - 6	M/s Reychem RPG Ltd.
Meeting No.37/81	F.No.01/81/162/801/AM08/DES-II
Dated: 10-12-2008	Advance Lic.NO.0310340407 dt.21-07-2005
	RLA.F.No.03/95/039/0003/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008 and it was again decided that firm may provide information in following chart and to re-list the case on 20.01.2009: -

1. Name of export product as per Shipping Bill.
2. Quantity exported (No., weight).
3. Name and quantity of each item imported under advance licence duty free.

S. No. 48

Case No. C - 7	M/s Reychem RPG Ltd.
Meeting No.37/81	F.No.01/81/162/886/AM08/DES-II
Dated: 10-12-2008	Advance Lic.NO.0310340407 dt.21-07-2005
	RLA.F.No.03/95/039/0003/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 37/81 held on 16.12.2008 and it was again decided that firm may provide information in following chart and to re-list the case on 20.01.2009: -

1. Name of export product as per Shipping Bill.
2. Quantity exported (No., weight).
3. Name and quantity of each item imported under advance licence duty free.

